

ASSAM ACT XXVI OF 1950

†THE ASSAM APPROPRIATION (No.2) ACT, 1950

[Published in the "Assam Gazette", dated the 1st November, 1950]

An

Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty-first day of March 1951.

Be it enacted by the Assam Legislative Assembly as follows :—

1. **Short title.**—This Act may be called the Assam Appropriation (No.2) Act, 1950.

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\*For Statement of Objects and Reasons see "Assam Gazette", 1950, Part V, page 86.

†For statement of objects and reasons see "Assam Gazette, Extraordinary", dated 6th October 1950, page 284.

2. **Issue of Rs.99,54,314 out of the Consolidated Fund of the State of Assam for the year 1950-51.**—From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of ninety-nine lakhs, fifty-four thousand, three hundred and fourteen rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1951, in respect of the services specified in column 2 of the Schedule.

3. **Appropriation.**—The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1951.

## SCHEDULE

Grant No.	(Services and purposes) Major Heads	Sums not exceeding		
		voted by the Assembly	Charge on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
1	Charges on account of Taxes on income other than Corporation tax.	3,500	..	3,500
2	Charges on account of Land Revenue .. ..	3,500	.. ..	3,500
5	Charges on account of Forest .. ..	2,02,600	..	2,02,600
8	Charges on account of other Taxes and Duties	19,751	..	19,751
9	Charges on account of Navigation, Embankment and Drainage Works.	7,35,000	..	7,35,000
10	Charges on account of General Administration	52,600	34,000	86,600
11	Charges on account of Administration of justice.	84,550	..	84,550
12	Charges on account of Jails .. ..	87,673	..	87,673
13	Charges on account of Police .. ..	9,98,909	..	9,98,909
16	Charges on account of Education .. ..	9,15,865	..	9,15,865
17	Charges on account of Medical .. ..	1,22,700	..	1,22,700
18	Charges on account of Public Health .. ..	3,81,733	..	3,81,733
19	Charges on account of Agriculture .. ..	6,72,250	..	6,72,250
20	Charges on account of Veterinary .. ..	12,648	..	12,648
21	Charges on account of Co-operation—I.— Co-operative Societies.	1,27,800	..	1,27,800
21A	II.—Rural Development .. ..	9,974	..	9,974
22	Charges on account of Industries and Supplies— I.—Sericulture and Weaving .. ..	1,57,378	..	1,57,378
22A	Charges on account of— II.—Cottage Industries .. ..	1,51,239	..	1,51,239

1 Grant No.	2 (Services and purposes) Major Heads	3 Sums not exceeding		
		voted by the Assembly	Charge on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
23	Charges on account of Miscellaneous Departments.	1,00,000	..	1,00,000
24	Charges on account of Civil Works ..	25,77,547	..	25,77,547
27	Charges on account of Famine Relief ..	10,75,000	..	10,75,000
29	Charges on account of Stationery and Printing.	69,000	..	69,000
30	Charges on account of Miscellaneous Charges	1,39,097	..	1,39,097
35	Charges on account of Capital Outlay on Industrial Development.	2,20,000	..	2,20,000
28	Charges on account of Loans and Advances	10,00,000	..	10,00,000
	Grand Total ..	99,20,314	34,000	99,54,314